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The 20th November 1968

No.LJL.43/68/5.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT XXII OF 1968

(Received the assent of the Governor on the 12th November 1968)

THE ASSAM FINANCE (SALES TAX) (SECOND AMENDMENT)  
ACT, 1968

[Published in the *Assam Gazette* Extraordinary, dated the 21st  
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An  
Act

further to amend the Assam Finance (Sales Tax) Act, 1956

Preamble. Whereas it is expedient further to amend the Assam Finance (Sales Tax) Act, 1956, hereinafter called the principal Act, in the manner hereinafter appearing ; Assam Act XI of 1956.

It is hereby enacted in the Nineteenth Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Finance (Sales Tax) (Second Amendment) Act, 1968.

(2) It shall have the like extent as the principal Act.

(3) It shall be deemed to have come into force from the 25th October, 1967, *viz.*, the date with effect from which the Assam Finance (Sales Tax) (Amendment) Act, 1967 came into force.

Amendment of Schedule to Assam Act XI of 1956. 2. In the schedule to the principal Act, in item 65, the full stop occurring after the words "potable liquors" shall be deleted, and the following shall be inserted, namely :—

"except when sold to Defence personnel in Defence Service Canteens."

B. SARMA,  
Secy. to the Government of Assam,  
Law Department.